

P-24039/16/2024-CIPAM
Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry and Internal Trade
IPR-CIPAM Section

Udyog Bhawan, New Delhi.
Dated: 4th March, 2022

DEPUTATION ORDER

Sanction of the President is hereby accorded to the deputation of **Ms. Roopa B.**, Examiner of Trademarks and Geographical Indication and **Ms. Dipmala P. Mathapati**, Assistant Registrar of Trademarks and Geographical Indication for participating in the Regional Meeting of Intellectual Property Office Officials Responsible for the Madrid System in Bangkok, Thailand from 7th to 8th March, 2024.

2. The tour will commence from date of departure from India and conclude on the date of arrival in India. The total period of absence from India shall not exceed the period indicate above, excluding journey time and enforced halts, if any.

3. The terms and conditions of the deputation are as under:

- i. **Period of deputation:** The officers will be on deputation for 2 days (i.e. from 7th to 8th March, 2024), excluding journey time and enforced halts, if any.
- ii. **Pay:** During the period of deputation, the officers will draw their pay and allowances in the existing capacity. The expenditure on their pay and allowances will be debitable to the same budget head to which it is being debited at present. The pay and allowances will be drawn only in Indian currency. The officers will not be allowed to draw any part of the salary in foreign exchange.
- iii. **Medical Assistance:** The officers will be entitled to medical assistance in accordance with the Orders issued by the Ministry of External Affairs and Ministry of Finance, as amended from time to time.
- iv. **Passage etc.:** Travel by Air, Hotel accommodation and daily subsistence expenses etc. will be borne by the World Intellectual Property Organization (WIPO). However, expenditure on account of local transport for to and fro journey from residence to airport in home country will be borne by the O/o CGPDTM.
- v. **Mobile expenses:** Officers are entitled for mobile expenses as per norms.
- vi. Expenses on local transport in home country and mobile expenses while on international roaming will be borne by the O/o CGPDTM under 3475.00102.11.01.12 of Demand No.11 of DPIIT for the FY25.
- vii. The officers will submit a report after completion of program.

4. All other aspects of deputation which are not covered under these terms and conditions will be regulated in accordance with the orders on the subject issued by the Ministry of Finance, Department of Personnel & Training and Ministry of External Affairs etc. from time to time.

5. This is issued with the concurrence of AS&FA of the Department for Promotion of Industry and Internal Trade (DPIIT) vide Note No. 22 dated 27/02/2024 of File No. P-24039/16/2024-CIPAM (Computer No.190448).


(Deepak Kumar)
Assistant Director

To,

The Pay & Accounts Officer (PAO),
Department for Promotion for Industry and Internal Trade,
Udyog Bhawan,
New Delhi.

Copy to:

1. Mr. Rajesh Sharma, Counsellor, PMI, Geneva,
2. The Joint Secretary (MER), MEA, Jawaharlal Nehru Bhavan, New Delhi.
3. The Additional Secretary (South), MEA, Jawaharlal Nehru Bhavan, New Delhi.
4. Mr. Vipul Pawar, Head of Chancery & Second Secretary, Embassy of India, Thailand
5. The Chief Controller of Accounts, DPIIT, Udyog Bhavan, New Delhi.
6. PSO to SIPP/ PPS to JS(HP)
7. Ms. Roopa. B., Examiner of Trademarks and Geographical Indication
8. Ms. Dipmala P. Mathapati, Assistant Registrar of Trademarks and Geographical Indication
9. PA to CGPDTM, O/o CGPDTM
10. Fin-II Section for uploading in FVMS/Protocol Section/ /Guard File
11. Establishment-I, Vanijya Bhawan, New Delhi.